



DISTRICT LEGAL SERVICES AUTHORITY

ARIYALUR

About us :

District Legal Services Authority, ARIYALUR came into existence by the bifurcation of District Legal Services Authority, Perambalur as per G.O.(Ms.)No. 499 Home (Courts.IV) dated 07.06.2017. District Legal Services Authority, Ariyalur has been functioning as a separate DLSA since 14.06.2017 with one Taluk Legal Services Committee is functioning in Jayankondam.

Now, District Legal Services Authority, Ariyalur is functioning under the Chairmanship of Tmt.M.D.Sumathi.,B.Sc.,B.L., Principal District and Sessions Judge, Ariyalur, and under the Secretaryship of Thiru.P.Saravanan.,B.L., Subordinate Judge , Ariyalur. And Taluk Legal Services Committee, Jayankondam, is functioning under the control of DLSA, Ariyalur with the Chairmanship of Thiru.R.Barathiraja.,B.A.,BL., District Munsif, Jayankondam.

MAJOR FUNCTIONS...

- FREE LEGAL SERVICES
- LOK ADALATS
- LEGAL LITERACY PROGRAMMES & LEGAL AWARENESS CAMPS
- MEDIATION CENTRE
- LEGAL AID CLINICS
- LEGAL LITERACY CLUBS
- VICTIM COMPENSATION SCHEME

FREE LEGAL SERVICES

Mission : *To provide Free and Competent Legal Services to eligible Persons.*

The following categories of people are eligible for legal aid from DLSA and TLSC's under Legal Services Authorities Act 1987.

- Women and Children.
- People belongs to SC/ST Community.
- Industrial Labours.
- Victims of mass disaster, violence, flood, drought, earthquake, industrial disaster.
- Persons with Disability.
- Persons in Custody.
- Persons whose annual income does not exceed Rs.1 Lakh or as notified by the Central / State Government.
- Victims of trafficking in Human beings or beggar.

Free Legal Services entail the provision of free legal aid in civil and criminal matters for those poor and marginalized people who cannot afford the services of a lawyer for the conduct of a case or a legal proceeding in any court, tribunal or before an authority.

[DLSA Ariaylur & TLSC Jayankondam](#) have a Separate Panel of Advocates for Legal Aid Counsel for Civil and Criminal cases.

Provision of free Legal Aid may include :

- Giving of advise on any Legal matter.
- Providing Advocate in a Legal proceedings.
- Preparation of pleadings, memo of appeal, paper book including printing and translation of documents in legal proceedings.
- Drafting of legal documents , special leave petition etc.,
- Rendering of any service in the contact of any case or other Legal proceeding before any court or other authority or Tribunal.

LOK ADALATS

Mission : *To Organize Lok Adalats for amicable settlement of disputes.*

Lok Adalat is a forum where the disputes/cases pending in the court of law or at pre-litigation stage are settled/compromised amicably. The Lok Adalat has been given statutory status under the Legal Services Authorities Act, 1987. Under the said Act, the award made by the Lok Adalats is deemed to be the decree of a civil court and is final and binding on all parties and no appeal lies before any court against its award.

DLSA Ariyalur & TLSC Jayankondam are conducting regular Lok Adalat on every Friday . Also conducts Special Adalats to settled Pre-Litigation matters and to settle all types of compoundable cases in various courts. “National Lok Adalats” are conducted in five times in a calendar year according to the NALSA and TNSLSA Guidelines.

The following types of matter may be taken up in the Lok Adalats:

- ⚡ Matrimonial / Family Disputes
- ⚡ Criminal Compoundable Offence Cases
- ⚡ Land Acquisition Cases
- ⚡ Labour Disputes
- ⚡ Workmen's Compensation Cases
- ⚡ Bank Recovery Cases (Nationalized, Multinational & Private Banks)
- ⚡ Pension Cases
- ⚡ Housing Board and Slum Clearance Cases & Housing Finance Cases
- ⚡ Consumer Grievance Cases
- ⚡ Electricity Matters
- ⚡ Telephone Bills Disputes
- ⚡ Municipal matters including House Tax cases etc.,
- ⚡ Other Civil matters such as partition, recovery of possession, rent matters, Easmentary rights, contracts etc.,

LEGAL LITERACY PROGRAMMES & LEGAL AWARENESS CAMPS

Mission : *To create the legal awareness about the rights of the weaker and marginalized sections of the society.*

DLSA Ariyalur and TLSC Jayankondam is active in conducting various Legal Literacy Programmes and Legal Awareness Camps as scheduled in the Calendar Activities of Action by Tamil Nadu State Legal Services Authority. DLSA Ariyalur and TLSC Jayankondam meets a large number of peoples in the entire district and continues to create legal awareness among them. All the legal awareness programmes cover issues such as Child Rights, Rights of Senior Citizens, Unorganised workers, Transgenders, Jail inmates, Mentally ill and Persons with Disability, Disaster victims, Womens Rights, Fundamental Rights and Fundamental Duties.

NALSA SCHEMES

1. Legal Services to Disaster Victims through Legal Services Authorities Scheme.
2. Victims of Trafficking and Commercial Sexual Exploitation Scheme – 2015.
3. Legal Services to the Workers in the Unorganized Sector Scheme – 2015.
4. Child Friendly Legal Services to Children and their Protection Scheme - 2015.
5. Legal Services to the Mentally Ill and Mentally Disabled Persons Scheme – 2015.
6. Effective Implementation of Poverty Alleviation Schemes – 2015.
7. Protection and Enforcement of Tribal Rights Scheme – 2015.
8. Legal Services to the Victims of Drug Abuse and Eradication of Drug Menace Scheme – 2015.
9. Legal Services to Senior Citizens Scheme – 2016.
10. Legal Services to Victims of acid attacks Scheme – 2016.
11. Scheme for Para-Legal Volunteers

MEDIATION CENTRE

Mediation is one of the Alternative Dispute Resolution Method. Mediation is a process in which a neutral third party assists the disputing parties to creatively resolve their disputes without going to trial. Mediation presents a unique opportunity for dispute resolution with the involvement and participation of all the parties and their advocates. **One Mediation and conciliation centre functioning with Seven trained mediators in Ariyalur district court campus.**

LEGAL AID CLINICS

Nine Legal Aid Clinics have been set up to make Legal Services to the public in the district. All of these are functioning with PLV's and Panel lawyers.

1. VILLAGE LEGAL CARE AND SUPPORT CENTRE in **Keezhapalur**
2. VILLAGE LEGAL CARE AND SUPPORT CENTRE in **Sendurai**
3. VILLAGE LEGAL CARE AND SUPPORT CENTRE in **Thirumanur**
4. VILLAGE LEGAL CARE AND SUPPORT CENTRE in **Thirumalpadi**
5. VILLAGE LEGAL CARE AND SUPPORT CENTRE in **Z. Thathanur**
6. VILLAGE LEGAL CARE AND SUPPORT CENTRE in **Vettiyarvettu**
7. LEGAL SERVICES CLINICS in GOVERNMENT HOSPITALS –

HIV Clinic at Govt. Hospital, Ariyalur.

8. LEGAL SERVICES CLINICS in PRISONS & JAILS
Sub Jail – Ariyalur
9. LEGAL SERVICES CLINICS in PRISONS & JAILS
Sub Jail – Jayankondam

LEGAL LITERACY CLUBS

The Tamil Nadu State Legal Services Authority, has instructed the District Legal Services Authority, Ariyalur to utilize the energy and talent of the student's community in schools for disseminating information about the legal aid programmes and to create legal awareness among the public living in nook and corner of the villages. For that purpose setting up of Legal Literacy Clubs in High schools and Higher Secondary Schools is necessary. So, the District Legal Services Authority, Ariyalur set up **Five Legal Literacy Clubs** in the district.

1. Government High School – **MELA RAMANALLUR.**
 2. Government Girls High School – **ARIYALUR.**
 3. Government Boys Higher Secondary School – **UDAIYARPALAYAM.**
 4. Government Higher Secondary School – **ELAKKURICHI.**
 5. Government Girls Higher Secondary School – **SENDURAI.**
- **VICTIM COMPENSATION SCHEME**

"Victims Compensation Scheme" shall apply to the victims and their dependent(s) who have suffered loss, injury, as the case may be, as a result of the offence committed and who require rehabilitation.

Who is a victim of crime

- Any person, group, or entity who have suffered harm, injury or loss due to illegal activities of others. The harm may be economical, mental, or physical.
- Thus any person who has suffered harm because of violation of criminal law is a victim.
- A person will be considered as a victim even when the offender is not identified or prosecuted. Term victim also includes individuals who have suffered harm as a result of assisting victims in distress or to prevent victimization.
- Not only the person who suffered loss or injury are the victim, but in some cases, the near and dear of victims (family members) are also the victims.

OFFICE ADDRESS

DISTRICT LEGAL SERVICES AUTHORITY,
COMBINED COURT BUILDING,
ARIYALUR – 621 704.
Email ID : dlsa.ariyalur@gmail.com
Phone : 04329 – 223333

TALUK LEGAL SERVICES COMMITTEE,
DISTRICT MUNSIF COURT BUILDING,
64 – SANNATHI STREET,
JAYANKONADAM – 621 802.
Email ID : tlsc.jkm@gmail.com

Toll Free Number of
National Legal Service Authority (NALSA) **15100**

Important Links...



National Legal Services Authority (NALSA)

www.nalsa.gov.in

Supreme Court Legal Services Committee (SCLSC)

www.sclsc.nic.in

Tamil Nadu State Legal Services Authority (TNSLSA)

www.tnlegalservices.tn.gov.in

Gov. of India - Ministry of Law and justice

www.doj.gov.in

Tamil Nadu State Judicial Academy

www.tnsja.tn.nic.in



யாவருக்கும் நீதிபெற சமவாய்ப்பு